[Extract from the Cho. admn. Gaz. (Extra.), dated the 10th August, 2011]

CHANDIGARH ADMINISTRATION

ENGINEERING DEPARTMENT

(ELECTRICITY WING)

Notification

The 10th August, 2011

No. G1/2011/01.—In exercise of the powers conferred by Explanation (a) to Section 126 of the Electricity Act, 2003 read with notification dated 22nd June, 2004 issued by the Government of India, Ministry of Home Affairs, New Delhi, the Administrator, Union Territory, Chandigarh hereby designate the following officers as the "Assessing Officer" for the purposes of Section 126 of the Electricity Act, 2003.

Sr. No.	Category of consumers	Officer authorized to make assessment
1	 (a) Domestic supply, Agriculture supply, Commercial/NRS supply and other services (upto 500 KW of sanctioned load) 	SDO (within the jurisdiction)
	(b) Small Power Supply (Industrial)	

Sr. No.	Category of consumers	1	Officer authorized to make assessment
2	Domestic supply, Agriculture su Commercial/NRS supply and o services (Above 500 KW of sa	ther	Executive Engineer (within his jurisdiction)
• 3	Industrial (a) Medium supply (b) Large supply	an a	Executive Engineer (within his jurisdiction)

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For and on behalf of Administrator, U.T., Chandigarh.

(Sd.) . . .,

Secretary Engineering, U.T., Chandigarh.

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